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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 10/2005
O.A. No. 544/2004

New Delhi this the 25th day of May, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

1. Kesho Ram S/o Ram Chand
R/o 59/4332, Regar Pura,
Karol Bagh, New Delhi-110005.
2. Smt. Kamlesh Tuteja, W/o Desh Raj Tuteja
R/o 67/8, R.K. Puram,
New Delhi-110022.
3. Bhim Singh S/o Lal Chand
R/o V & P Dundahera,
Gurgaon (Haryana)
4. Jagat Singh S/o Hari Chand
5/352, Nanak Pura, Moti Bagh-II,
New Delhi-110021.

-Applicants

(By Advocate: Shri Deepak Verma)

Versus

Union of India through

1. Shri V.K. Duggal
Secretary, Min. of Water Resources,
Shram Shakti Bhavan, Rafi Marg,
New Delhi.
2. Shri R. Jeyaseelan
Chairman, Central Water Commission
Sewa Bhavan, R.K. Puram,
New Delhi-110066.

-Respondents

(By Advocate: Shri S.M. Arif with
Shri Murlidharan, Under Secretary)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

By virtue of Annexure R-1 dated 19.5.2005, respondents have accorded financial upgradation to the applicants with specific dates. Learned counsel of applicants has no objection to the grant of financial upgradation with effect from the dates specified in this order. He only stated that respondents should pay to the applicants the financial benefits within the stipulated period.

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2. In this connection, respondents have asked the applicants by the aforesaid orders to submit their option for fixation of pay within one month from 19.5.2005, i.e., the date of issue of Annexure R-1. On instructions, learned counsel stated that thereafter within a period of one month, respondents shall pay the financial benefits to the applicants. *Subject to the outcome of SLP.*

3. Learned counsel of applicants is agreeable to stipulation of the period specified by the learned counsel of respondents. As such, in view of the assurance of the respondents as stated above, C.P. is dropped and notices to the respondents are discharged with liberty.



(Meera Chhibber)
Member (J)

V.K. Majotra

(V.K. Majotra)
Vice Chairman (A)

25/5/05

cc.